

Delinking DA from pension payments

166. SHRIMATI BIMBA RAIKAR: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether Government are considering a proposal to delink DA from pension payments, to bail out the States from mounting pension liabilities;

(b) if so, whether the pension expenses of the States have increased four-fold during the last five years, making up almost 20 per cent of their budgets; and

(c) whether Government have set up a high powered Committee of State Secretaries to defuse the pension crises of State Governments, and if so, the findings of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): (a) and (b) No proposal to delink dearness relief from pension is under consideration at present. State pension is a matter pertaining to the respective State Governments.

(c) The Central Government have not set up such a Committee.

Tenure for Cadre Posts of the IAS and IPS in States

167. DR. P.C. ALEXANDER: Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) how many States have accepted the proposal of the Central Government, to fix a minimum tenure for the cadre posts of the IAS and IPS in the States; and

(b) what steps are proposed to be taken by the Central Government if some States do not accept the Centre's proposal for fixing such a minimum tenure for cadre posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK): (a) So far, five States have accepted the proposal to fix a minimum tenure for the cadre posts in the Schedule to the Indian Administrative Service, Indian Police Service and Indian Forest Service (Fixation of Cadre Strength) Regulations during the process of cadre review.

(b) Does not arise at stage.